

scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

A statement regarding this subject has also been placed on the Table of the House considering the various implications, including additional financial burden, repercussions on the other Department, injustice to the other categories of Government servants similarly placed. Government has not found it implementable and the Government does not have any alternative but to recommend rejection of the award. I request the august House to approve the Resolution.

MR. CHAIRMAN : Now I put the Resolution to vote The question is :

"That this House approves the proposal of the Government to reject the Award given on 30<sup>th</sup> July, 1998 by the Board of Arbitration in C.A. Reference No.11 of 1992 relating to upward revision of pay scales of Stenographers' Grade 'D' of Central Secretariat Stenographers' Services with effect from 6<sup>th</sup> December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears up to December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

*The motion was adopted*

**REJECTION OF THE AWARD GIVEN BY THE BOARD OF ARBITRATION  
IN C.A. REFERENCE NO. 8 OF 1981**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : Sir, I beg to move the following Resolution on behalf of my senior colleague, Shri L.K.Advani:

"That this House approves the proposal of the Government to reject the Award given by the Board of Arbitration in C.A. Reference No. 6 of 1981 relating to revision of rates of Overtime Allowance and raising of the upper pay limit for admissibility of this allowance for office and comparable staff, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award, which involves an expenditure of over Rs. 460 crores in payment of arrears and a recurring expenditure Rs.54 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy."

A statement regarding this subject has also been placed on the Table of the House considering the various implications, including additional financial burden, repercussions on the other Department, injustice to the other categories of Government servants similarly placed. Government has not found it implementable and the Government does not have any alternative but to recommend rejection of the award. I request the august House to approve the Resolution.

*The question was proposed.*

MR. CHAIRMAN : Now I put the Resolution to vote. The question is :

"That this House approves the proposal of the Government to reject the Award given by the Board of Arbitration in C.A. Reference No. 6 of 1981 relating to revision of rates of Overtime Allowance and raising of the upper pay limit for admissibility of this allowance for office and comparable staff, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award, which involves an expenditure of over Rs. 460 crores in payment of arrears and a recurring expenditure Rs.54 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy."

*The motion was adopted.*

MR. CHAIRMAN : The House stands adjourned till 11 o'clock on 11<sup>th</sup> March, 2003.

The House then adjourned at fifty-four minutes past six of the clock till eleven of the clock on Tuesday, the 11<sup>th</sup> March, 2003.

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